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trict Central Co-operative Banks | have become defunct; or, they are not functioning properly. Therefore, the agencies through whom the money can flow—the societies which are there—are defunct, non-viable societies. Therefore the agencies really to channelise this do not exist or they need radical reorganisation. And what I submitted earlier, I still stand by it.

With regard to credit availability through commercial banks, the Government has taken the decision that about 19 per cent of their deposists should be made available for developing all rural industries and for making loans available to the farmers; 15 per cent is supposed to be made available for agricultural credit.

SHRI M. M. DHARIA: It is not 19 per cent of the deposits, it is 19 per cent increase.

SHRI ANNASAHEB SHINDE: Nineteen per cent out of the increase in deposists. If the basic policy is to be changed and if the hon. Members plead with the Finance Ministry, I would like, as Minister...

SHRI A. G. KULKARNI: What are yo_u going to do?

SHRI ANNASAHEB SHINDE: As a representative of the Ministry of Food and Agriculture . . .

SHRI BHUPESH GUPTA: Why not go on a hunger strike for that?

SHRI ANNASAHEB SHINDE: I would welcome the co-operation and support of this House to see if as a result of the demand from this House the Finance Ministy is in a position to make more credit available from the commercial banks.

SHRI A. G. KULKARNI: What about the rate of interests?

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SHRI ANNASAHEB SHINDE: I do not think that I should enter into a discussion on this point". The hon. Member can sit with me and discuss the details.

I am thonkful to the House for giving me this opportunity.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): There is a message.

MESSAGE FROM THE LOK SABHA

The Appropriation (Railways) No. 2 Bill, 1969

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Appropriation (Railways) No. 2 Bill, 1969, as passed by Lok Sabha at its sitting held on the 21st March, 1969.

"2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay the Bill on the Table.

THE VICE-CHAIRMAN (SHRI M. P.): The House stands adjourned till 11.00 A.M. on Monday.

The House then adjourned at seventeen minutes Past six of the clock till eleven of the clock on Monday, the 24th March, 1969.